

CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH.

O.A. No/T.A. No..... 1994

K. Chiranjeevi Rao

Applicant(s)

Mr. Chubb G.M. Telison

Respondent (s)

first or another

Date	Office Note	Orders
12.7.94	<u>Notice sent to Nook</u> Pls sq ld. set gt	<u>12.7.94</u> ADM IT. Post <sup>for further</sup> <sub>1</sub> at the top of the list before the 2nd Court on 25.8.94.
19/9/94		<del>l</del> HABG, HVNRJ 91(A) VC
		Respondent are given 3 weeks time to file a reply. List it on 4.10.94. Print the name of Mr. N.V. Raghava Reddy, for the respondents.

①

REF ID: A6211

OA-791/94

DATE	OFFICE NOTE	ORDERS
4.10.94	Mr T. Lashminarayanan Mr NV Raghavan Reddy	OA is dismissed as withdrawn with no order as to cost. Vede the orders on separate sheet. ✓ (M) ✓ (M) HABG HAUH 91(A) 91(G)

DATE	OFFICE NOTE	ORDERS

against him was not finalised, has also been taken into account. Accordingly, the Selection Committee met on 17<sup>th</sup> October, 2000 and prepared yearwise Select Lists. At the time of the meeting, it was brought to the notice of the Committee that on the basis of the appeal of Sri A.Kishan, against the penalty imposed on him the State Government have exonerated Sri A.Kishan and that revised orders in this regard are being issued.

20. After the meeting of the Selection Committee held on 17.10.2000, the UPSC (Respondent No: 4) vide their letter dated 19.10.2000 (copy enclosed as Annexure-IV) have informed that as per the provisions of proviso to Regulation 7(4) of the IFS (Appointment by Promotion) Regulations, 1966, prevailing prior to 1.1.1998 the yearwise Select Lists from 1992 -93 to 1995-96 have lapsed on 17.10.2000. They have also stated that accordingly the proposal of the State Government (Respondent No: 2) regarding a Special Review for deletion of the name of Sri A.Kishan from the above Select Lists has become infructuous.

21. In G.O.Rt.No.365, EFS&T (Forests.V) Department, dated 17.10.2000 ie., the date on which the Selection Committee met and prepared yearwise Select Lists of 1998, 1999 and 2000, orders have been issued cancelling G.O.Rt.No.134, EFS&T(For.V) Department, dated 3.4.2000, wherein punishment of stoppage of one annual grade increment for one year without cumulative effect on Sri A.Kishan was imposed and he was also exonerated from the charges framed against him in Ref.No.22523/93/M3(i) dated 4.2.1998. The said G.O. was communicated to the UPSC (Respondent No: 4) and to the Government of India (Respondent No:1) vide letter No.130/SC.IFS/99-26, Dt: 21-10-2000 for information and necessary action.

9th page  
Corrections

  
Attestor

  
Deponent

Section Officer (S.C.)  
General Administration (I.F.S.) Dept  
Secretariat, Hyderabad - 500 022.

Addl. Secretary to Govt. (AIS)  
General Administration Dept  
A. P. Secretariat, Hyderabad